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CCA 33/02

OA 1070/97 with OA 766/97

S.C.Gulati Vs. S.K.Tuteja

04.3.2002

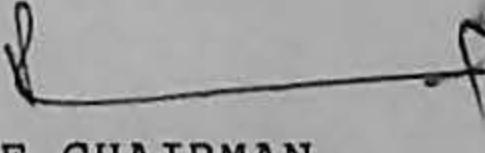
HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

This contempt application has been filed for punishing the respondents for not complying with the order dated 17.4.01 of this Tribunal passed in OAs No.1070/97 & OA 766/97. In para 14 of this application it has been stated that applicant has filed writ petition ^{^ 37197 u} ~~3797~~/01 before High court challenging the order of the Tribunal and which is pending. It is also submitted that the notices ^{^ u} have been issued on the writ petition on 20.11.01 to the respondents. In the circumstances, we do not think it a fit case for initiating contempt proceedings ^{at this} ~~against~~ respondents in view of the case of Hon'ble Supreme Court in Civil Appeal No.535 of 2001 Suresh Chandra Poddar Vs. Dhani Ram & Ors.

The contempt application is dismissed. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Uv/